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IN THE HIGH COURT OF DELHI AT NEW DELHI

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ITA 843/2015

PR. COMMISSIONER OF INCOME
TAX-(CENTRAL-2),

..... Appellant

Through: Ms Suruchi Aggarwal, Senior Standing
Counsel with Ms Lakshmi Gurung, Junior
Standing Counsel, Ms Radhika Gupta and Mr
Abhishek Sharma, Advocates.

versus

EXTRA MARKETING PVT. LTD.
Through

..... Respondent

WITH

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ITA 846/2015

PR. COMMISSIONER OF INCOME
TAX-(CENTRAL-2)

..... Appellant

Through: Ms Suruchi Aggarwal, Senior Standing
Counsel with Ms Lakshmi Gurung, Junior
Standing Counsel, Ms Radhika Gupta and Mr
Abhishek Sharma, Advocates.

versus

EXTRA MARKETING PVT. LTD.,
Through

..... Respondent

AND

20.

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ITA 847/2015

PR. COMMISSIONER OF INCOME
TAX-(CENTRAL-2),

..... Appellant

Through: Ms Suruchi Aggarwal, Senior Standing



Counsel with Ms Lakshmi Gurung, Junior Standing Counsel, Ms Radhika Gupta and Mr Abhishek Sharma, Advocates.

versus

EXTRA MARKETING PVT. LTD.
Through

..... Respondent

CORAM:
JUSTICE S.MURALIDHAR
JUSTICE VIBHU BAKHRU
ORDER
% **06.11.2015**

CM No.26197/2015 in ITA 843/2015

1. Allowed, subject to all just exceptions.
2. The application stands disposed of.

ITA Nos.843/2015, 846/2015 & 847/2015

3. In view of the order dated 3rd November, 2015 passed by this Court in ITA No. 834/2015 (*Pr. Commissioner of Income Tax (Central-2) v. Extra Marketing Pvt. Ltd.*), no substantial question of law arises. The present appeals are dismissed.

S.MURALIDHAR, J

VIBHU BAKHRU, J

NOVEMBER 06, 2015/MK